उस के सामने नहीं हैं । जो दो व्यक्ति इस में मारे गए हैं उन को कम्पेन्सेशन वर्कमैन कम्पेन्सेशन ऐक्ट के अंतर्गत दिया जाएगा । एक उन में इंजीनियर ड्राइवर है उन को 8 हजार रुपये वर्कमैन कम्पेन्सेशन ऐक्ट के अंतर्गत दिया जाएगा और दूसरे जो अनस्किल्ड लेबरर थे उन को लगभग 7 हजार रुपया दिया जायगा । उस के सिवाय भी कुछ वालन्ट्री कांट्रीब्यूशन इकट्ठा कर के उन को और कुछ कम्पेन्सेशन देने का विचार है ।

श्री हुकम चन्द कछवाय : माननीय मंत्री जी ने जो बताया कि एक व्यक्ति को मुआवजा ९ हजार रुपया और दूसरे को लगभग 7 हजार दिया जायगा, मैं जानना चाहता हूं कि यह मआवजा जो उस का कानून बना है उस के मानहत दिया जाता है, लेकिन आज की जो परिस्थिति है, उस में एक व्यक्ति का जीवन मूल्य बहुत अधिक है, तो क्या आप इस को बढ़ाने का विचार रखते है ? यह जो दिया जाता है यह उन का वेतन, उन की योग्यता या उन के पीछे परिवार कितना आश्रित था उस को तौल कर दिया जाता है या कैसे दिया जाता है? इस घटना में जो दो व्यक्ति मरे है उस के अलावा घायल कितने और हुए हैं और यह कोई पहली घटना इस प्रकार की नहीं हुई है, भविष्य में ऐसी घटनाएं न हों इस के लिए क्या उपाय आप करने जा रहे हैं और जो घायल हुए हैं उन को क्या मुआवजा दिया गया है ?

श्री विद्या चरण शुक्ल : इस में लगभग ५ व्यक्ति घायल हुए थे जिस में कि दो की मृत्यु हुई और जो यह मुआ जो दिया जाता है यह वर्कमेन कम्पेन्सेशन ऐक्ट के अनुसार दिया जाता है । जो श्रम मंत्रालय है उस के अंतर्गत इस काम को किया जाता है और जो मेरी सूचना है, मुझे जैसा बताया गया है उस के अनुसार इस वर्कमेन कम्पेन्सेशन एक्ट में सुधार होने वाला है जिस में जिस आधार पर मुआवजा दिया जाता है उस आधार को बदलने का प्रश्न उन के सामने है । और यह जो मुआवजा दिया जाता है यह कोई जीवन का मूल्य नहीं है । जीवन का तो कोई मूल्य दिया ही नहीं जा सकता । एक व्यक्ति की जान चली जाय तो उस का मूल्याकन कर के कुछ उस को दिया जाए ऐसा नहीं होता । पर जो उस के पीछे बच जाते है दुनिया में उन की तकलीफें कुछ अंशों में दूर की जा सकें इसलिए सहायता के रूप में दिया जाता है । इस आधार पर उस का मूल्याकन नहीं किया जाता जो माननीय सदस्य ने कहा ।

Scheme for Training of Service Officers in Small Scale Industry

*503 SHRI R. V. SWAMINATHAN:
SHRI M S. SIVASWAMY:

Will the Minister of DEFENCE be pleased to state.

(a) whether the Directorate-General of Resettlement, Ministry of Defence has prepared a scheme for the training of Service Officers in small scale industry through specially tailored industrial courses in co-operation with the Small Industry Service Institute; and

(b) if so, the main features of the proposed scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) Yes, Sir.

(b) It is aimed to impart training to service officers who are on the eve of retirement and to retired officers on preliminary steps required to start small scale industries, procurement of raw materials, management of finances, marketing, industrial and labour laws, book keeping and sales tax etc. This course on Industrial Entrepreneurship is to be conducted at five Centres during 1973-74. Each Centre will

have a capacity for training 30 officers. The duration of the course is of two weeks and training will be restricted to volunteers.

SHRI R. V. SWAMINATHAN: May I know what are the categories of people who will be receiving training under this scheme, what is its duration and whether it will be a continuous process every year?

SHRI J. B. PATNAIK: All categories of officers will be eligible for training The duration is two weeks. It is a continuous scheme.

SHRI R. V. SWAMINATHAN: May I know whether this scheme can be extended to other categories of officers and to the lower ranks also? May I know also whether Madras will be one of the Centres?

SHRI J B. PATNAIK: The centres for the current year do not include Madras, but last year Madras was included in this scheme and about 30 officers received training there. This is open to all officers For jawans and JCOs also there are another schemes for training.

SHRI MOHANRAJ KALINGARAYAR: May I know the procedure for selection of these officers for training? Are they selected on merit?

SHRI J B PATNAIK: They are selected by the Director-General of Resettlement and Employment, who keeps a record of the officers who want to undergo such training. They are selected and trained on a voluntary basis.

SHRI BIRENDER SINGH RAO: May I know the number of persons now undergoing training under this scheme? Secondly, apart from giving training, may I know whether any decision has been taken to give special facilities to these trained personnel for rehabilitation in the small-scale industries and, if so, whether any State Government have given any assurance to the Defence Ministry in this regard?

SHRI J. B. PATNAIK: As I said earlier, this is a continuous scheme. In the current year 190 officers have undergone training. 579 officers have undergone training in the last two years. As regards facilities by the State Governments, it is for them to decide what facilities they should give. So far as the Government of India is concerned, it is giving facilities to the trained personnel to fit them into civilian life.

SHRI BIRENDER SINGH RAO: The small-scale industries come under the State Governments. So, I want to know whether they have tide up any of those schemes with the State Governments.

MR SPEAKER: Is there any scheme for their further absorption in the small-scale industries at any level, either State or Central?

SHRI J. B PATNAIK: This is done in consultation with the Small Industries Service Institute. We have written to the State Governments to give facilities to the servicemen and ex-servicemen.

Steel demanded by Dadra and Nagar Haveli

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*504 SHRI RAMUBHAI PATEL
SHRI ARVIND M. PATEL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) the total quantity of steel demanded by the Union Territory of Dadra and Nagar Haveli, during the years 1971-72 and 1972-73;

(b) the total quantity supplied; and

(c) the reasons for the short supply, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (c). Information is being collected and will be laid on the Table of the House.